

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Service Tax Appeal No. 52881 of 2018

(Arising out of order-in-appeal No. BHO-EXCUS-001-APP-779-17-18 dated 28.02.2018 passed by the Commissioner (Appeals), Central Goods, Service Tax, Customs & Central Excise, Bhopal (M.P.).

M/s Ashok Travels

Sagar Road, Pital Mill Chowk
Vidisha (M.P.)

Appellant

VERSUS

**Commissioner of Central Goods and
Service Tax, Excise & Customs**

178, Bhagya Bhawan, M. P. Nagar
Zone-II, Bhopal (M.P.)

Respondent

APPEARANCE:

None for the appellant

Shri Ishwar Charan, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 52044/2021

DATE OF HEARING/DECISION: 01.12.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 11.02.2020. Accordingly, the appeal is dismissed in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)